

ITEM NO.15

COURT NO.2

SECTION II-D

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1977/2026

[Arising out of impugned final judgment and order dated 16-03-2018  
in DBCRA No. 238/2012 passed by the High Court of Judicature for  
Rajasthan at Jodhpur]

POORANMAL

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

IA No. 19424/2026 - EXEMPTION FROM FILING O.T.

Date : 17-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA  
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Yuvraj Kashyap, Adv.  
Ms. Vijetha J., Adv.  
Ms. Ranjeeta Rohatgi, AOR

For Respondent(s) :Mr. Kartikeya Asthana, Adv.  
Ms. Nidhi Jaswal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Orders/Judgment reserved.

(NEETU KHAJURIA)  
ASST. REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR